

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF STAN CARS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Stan Cars Private Limited
2.	Date of incorporation of corporate debtor	27/10/1993
3.	Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U74899DL1993PTC055815
5.	Address of the registered office and principal office (if any) of corporate debtor	58, PKT-E, SECTOR -1, Bawana DSIIDC, New Delhi, Delhi, India, 110039
6.	Insolvency commencement date in respect of corporate debtor	26.11.2025 (Rectified Order for appointment of IRP received on 08.01.2026)
7.	Estimated date of closure of insolvency resolution process	07.07.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Parminder Singh Bhullar Reg.No.-IBBI/IPA-002/IP-N01127/2021-2022/13700
9.	Address and e-mail of the interim resolution professional, as registered with the Board	E-10/313, Mangal Puri Gali, Ghanapur Road, Khandwala, Near Water Tank, Amritsar- 143105, Punjab Email: advocate.psb@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Plot No. D-190, 3rd Floor, Sector-74, Industrial Area, Phase-8B, SAS Nagar, Mohali-160071, Punjab Email: stancarcirp@gmail.com
11.	Last date for submission of claims	22.01.2026 <i>(14 days from the date of receipt of order for appointment of IRP)</i>
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench (Court-II) has ordered the commencement of a corporate insolvency resolution process of the Stan Cars Private Limited on 26th November 2025 (Order received on 08.01.2026)

The creditors of Stan Cars Private limited are hereby called upon to submit their claims with proof on or before 22.01.2026 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class Form CA- Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.



Parminder Singh Bhullar
Reg. No. - IBBI/IPA-002/IP-N01127/2021-2022/13700
AFA valid up to 30.06.2026
Interim Resolution Professional
For Stan Cars Private limited
Email: stancarcirp@gmail.com

Date: 10.01.2026
Place: SAS Nagar

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(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

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9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	E-10/313, Mangal Puri Gali, Ghanapur Road, Khandwala, Near Water Tank, Amritsar- 143105, Punjab Email: advocate.psb@gmail.com
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Sd/-

Parminder Singh Bhullar

Reg. No. IBBI/IPA-002/IP-N01127/2021-2022/13700

AFA valid up to 30.06.2026

Interim Resolution Professional

For Stan Cars Private Limited

Email: stancarcirp@gmail.com

Date: 10.01.2026

Place: SAS Nagar

LOSS OF SHARE CERTIFICATE

GOPAL BANDYOPADHYAY, holding 400 shares of Face Value Rs.1/- in United Breweries Limited having its registered office at UB Tower, UB City,#24 Vital Mallya Road, Bengaluru, Karnataka, 560001 in Folio UB032152 bearing Share Certificate Number 112177 with Distinctive Numbers from 5442511-5442910.

I hereby give notice that the said Share Certificate(s) are lost and I have applied to the Company for issue of duplicate Share Certificate.

The Public is hereby warned against purchasing or dealing in anyway with the said Share Certificates. The Company may issue duplicate Share Certificate if no objection is received by the Company within 15 days of the publication of this advertisement, after which no claim will be entertained by the Company in that behalf.

GOPAL BANDYOPADHYAY
Folio No: UB032152
Date: 09.01.26
Place: Kolkata

SOUTH EAST CENTRAL RAILWAY

Annexure-A
Work Description: E-Auction has been invited for E-auction for "License for advertisement over entire exterior surface of side wall of coaches is allowed and interior advertisement is allowed in 23 sqm of per coach of train no.-128037, 154233, 160292, 128043 & 160293 for a period of five (05) years. The catalogue has already been published on the IREPS Website (https://ireps.gov.in) on dated: 05.01.2026. The details are as follows:-

Catalogue No.	Category	Auction Date & Time	Lot No.	Lot Description	Contract period
Mob Asset-26	Advertising Train Interior and Exterior	20.01.2026 13:30	ADVT-IntExt-128037-22-1 ADVT-IntExt-154233-22-1 ADVT-IntExt-160292-22-1 ADVT-IntExt-128043-22-1 ADVT-IntExt-16293-22-1	*License for advertisement over entire exterior surface of side wall of coaches is allowed and interior advertisement is allowed in 23 sqm of per coach*	1826 Days

Asst. Comm. Manager (Goods-II)
S.E.C. Railway, Bilaspur

CPR/10/592

Reliance Industries Limited

Regd. office: 3rd Floor, Maker Chambers IV, 222, Nariman Point, Mumbai - 400 021.
Phone: 022-3555 5000. Email: investorrelations@ril.com
CIN: L17110MH1973PLC019786

NOTICE

NOTICE is hereby given that the following certificate(s) issued by the Company are stated to have been lost or misplaced and Registered Holders thereof have applied for the issue of duplicate certificate(s).

Sr. No.	Folio No.	Name / Joint Names	Shares	Certificate Nos. From - To	Distinctive Nos. From - To
1.	9588060	Abdulhusen Mohsin Mullaji	200	547964-964	118204309-508
			200	547990-190	132726082-019
			400	626504-10-410	221597097-496
2.	424676	Kamalkumar Barjaysa	25	59136-136	2412601-623
			760	51860223-238	1195475455-214
Total			1585		

The Public is hereby cautioned against dealing with these shares in any way. Any person(s) who has / have any claim against these shares should lodge such claim with the Company's Registrar and Transfer Agent viz. "KFin Technologies Limited", Selenium Tower B, Plot No. 31-32, Gachibowli Financial District, Nanakramguda, Hyderabad - 500 032, within Seven (7) days from the date of publication of this notice, failing which, the Company will proceed to issue letter(s) of confirmation in lieu of duplicate certificate(s) in respect of the aforesaid shares.

for Reliance Industries Limited
Sd/-
Savitri Parakh
Company Secretary and Compliance Officer
www.ril.com

Place : Mumbai
Date : January 9, 2026

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting in any manner whatsoever.

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9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	E-10/313, Mangal Puri Gali, Ghanapur Road, Khandwala, Near Water Tank, Amritsar- 143105, Punjab Email: advocatc.psb@gmail.com
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Sd/-
Parminder Singh Bhullar
Reg. No. IBB/IIPA-002/IP-N01127/2021-2022/13700
AFA valid up to 30.06.2026
Interim Resolution Professional
For Stan Cars Private Limited
Email: stancarcirp@gmail.com

Date: 10.01.2026
Place: SAS Nagar

बैंक ऑफ महाराष्ट्र Bank of Maharashtra

Zonal Office: First Floor, Jai Kartar Bhawan, Near Circuit House, Ferozpur Road, Ludhiana, 141001; TEL: 0161-2495472; E-Mail: recovery_idh@mahabank.co.in, legal_idh@mahabank.co.in
Head Office: LOKMANGAL, 1501, Shivaji Nagar, PUNE - 411 005

SYMBOLIC POSSESSION NOTICE

Whereas, the undersigned being the Authorized Officer of the BANK OF MAHARASHTRA, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of the powers conferred under Sub-Section (12) of Section 13 read with Rule 8 of the Security Interest (Enforcement) Rule, 2002, issued a Demand Notice calling upon the Borrower(s)/Guarantor(s) to repay within 60 days from the date of receipt of the said Notice. The Borrower(s) having failed to repay the amount, notice is hereby given to the Borrower(s)/Guarantor(s) and the public in general that the undersigned has taken SYMBOLIC POSSESSION of the property/ies described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the respective days as mentioned before the borrowers.

The Borrower(s)/Guarantor(s) in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealings with the property/ies will be subject to the charge of Bank of Maharashtra for an amount herein below mentioned. Borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available to redeem the secured assets/.

Name of the Branch & Borrower(s) / Guarantor(s)	Description of the Movable / Immovable Property/ies	Demand Notice /Type & Date of Possession	Amount due plus interest & other expenses
BRANCH OFFICE: BATHINDA 1. Banti Devi W/o Bheem Chand, 31086, Main Road, Paras Ram Nagar, Bathinda, Punjab, 151001. 2. Bheem Chand S/o Jammu Ram, 31086, Main Road, Paras Ram Nagar, Bathinda, Punjab 151001.	Equitable Mortgage Residential property measuring 76 sq. Yards i.e. 00 Bigha 01, 1/2 Biswas which is 1,14/24 share of land measuring 01 Bigha 04 Biswas, comprised on Khasra No. 5822/4906 m/c, Khewat/Khatuani No. 1970/10126, as per jamabandi for the year 2012-2013 situated at street no. 32, Bathinda bearing Sale deed No.2019-20/23/1/5633 in favor of Mrs. Banti Devi W/o Bheem Chand and bounded as under North: Vacant Plot of Dhiraj Garg adm 14'00, South: Street 20'Wide, adm 14'00 East: Vacant Plot, adm 48'-9", West: Vacant Plot of Part-B, adm 49'-0.5" CERSAI ID : 400034308053	27.10.2025/ SYMBOLIC 07.01.2026	Rs. 12,81,085/- plus unapplied interest thereon as applicable, expenses and other charges w.e.f. 27.10.2025
BRANCH OFFICE: PHAGWARA 1. Mr. Jaswant Singh S/o Mr. Sucha Singh Address: Satnampura Gali No-2, Mansa devi Nagar Phagwara, 144401, 2. Mrs. Narinder Kaur W/o Mr. Jaswant Singh Address: Satnampura Gali No-2, Mansa devi Nagar Phagwara, 144401.	Equitable Mortgage of residential property constructed on plot measuring 7.50 Marla, being 24/176" share of total land measuring 2 Kanal 15 Marla and is comprised in Khasra no. 872 (2-15) Kitta No. 18/49 situated at Hadiabad, Tehsil Phagwara owned by Mrs. Narinder Kaur W/o Mr. Jaswant Singh vide sale deed no 4003 dated 09/02/2017 duly registered in the office of Sub Registrar, Phagwara, District Kapurthala and is bounded as under North: House of Madanil Bassi Adm 25'00", South: Street 20' wide Adm 25'00", East: Property of Other Adm 80'00", West: Property of other Adm 80'00" CERSAI ID : 200034880869	27.10.2025/ SYMBOLIC 09.01.2026	Rs. 32,26,027/- plus unapplied interest thereon as applicable, expenses and other charges w.e.f. 27/10/2025

DATED: 09.01.2026 PLACE: LUDHIANA AUTHORIZED OFFICER

THIS IS CORRIGENDUM TO PRICE BAND ADVERTISEMENT THERE IS NO CHANGE IN THE OFFER PERIOD

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT. THIS DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. THIS PUBLIC ANNOUNCEMENT IS NOT INTENDED FOR PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

ARMOUR SECURITY (INDIA) LTD.

Corporate Identification Number: U74920DL1999PLC101313

Our Company was incorporated as "Armour Security (India) Pvt. Ltd." on August 27, 1999, vide certification of incorporation bearing No. 101313 under the provision of Companies Act, 1956 issued by the Registrar of Companies, NCT of Delhi and Haryana. Our Company is in the business of Manpower services and Integrated Facility Management services. Further, our Company was converted into a public limited company pursuant to a special resolution passed in the Extraordinary General Meeting of our Shareholders held on February 09, 2024, and the name of our Company was changed to "Armour Security (India) Ltd.", and a fresh certificate of incorporation dated May 03, 2024 was issued to our Company by the RoC, CPC. Our Corporate Identification Number is U74920DL1999PLC101313. Our Company has its registered office situated at B-87, Second Floor Defence Colony, New Delhi - 110 024. For further details, please refer to section titled "Our History and Certain Corporate Matters" beginning on page 186 of the Red Herring Prospectus.

Registered Office: B-87, Second Floor Defence Colony New Delhi - 110024, Delhi, India;
Contact Person: Ms. Sakshi Mishra, Company Secretary and Compliance officer; Email ID: cs@armoursecurity.com;
Contact No: +91 9810139833; Website: www.armoursecurity.com

OUR PROMOTERS: MRS. ARNIMA GUPTA AND MR. VINOD GUPTA

PRICE BAND: ₹ 55 TO ₹ 57 PER EQUITY SHARE OF FACE VALUE OF ₹ 10 EACH

THE FLOOR PRICE IS 5.5 TIMES THE FACE VALUE OF THE EQUITY SHARES AND THE CAP PRICE IS 5.7 TIMES THE FACE VALUE OF THE EQUITY SHARES

BIDS CAN BE MADE FOR A MINIMUM OF 4000 EQUITY SHARES AND IN MULTIPLE OF 2000 EQUITY SHARES THEREAFTER.

THE ISSUE IS BEING MADE IN ACCORDANCE WITH CHAPTER IX OF THE SEBI ICDR REGULATION (IPO OF SMALL AND MEDIUM ENTERPRISES) AND THE EQUITY SHARES ARE PROPOSED TO BE LISTED ON EMERGE PLATFORM OF NSE (NSE EMERGE).

THE ISSUE

INITIAL PUBLIC OFFER OF UP TO 46,50,000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH OF ARMOUR SECURITY (INDIA) LTD. (THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ [-]- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ [-]- PER EQUITY SHARE (THE "ISSUE PRICE") AGGREGATING TO ₹ [-] LAKHS ("THE ISSUE"), OF WHICH 2,34,000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH FOR CASH AT A PRICE OF ₹ [-]- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ [-]- PER EQUITY SHARE AGGREGATING TO ₹ [-] LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS THE MARKET MAKER RESERVATION PORTION I.E. 44,16,000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH AT A PRICE OF ₹ [-]- PER EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ [-]- PER EQUITY SHARE AGGREGATING TO ₹ [-] LAKHS IS HEREIN AFTER REFERRED TO AS THE "NET ISSUE". THE ISSUE AND THE NET ISSUE WILL CONSTITUTE 27.56% AND 26.17% RESPECTIVELY OF THE POST ISSUE PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY.

*SUBJECT TO FINALISATION OF BASIS OF ALLOTMENT

ATTENTION INVESTORS - CORRIGENDUM

The Company has filed Red Herring Prospectus dated January 07, 2026 with the Registrar of Companies, Delhi, on January 08, 2026, in reference to the Red Herring Prospectus dated January 07, 2026, and newspaper advertisement dated 09th January 2026, changes are made under investors should note the following:

Sr. no	Original content newspaper advertisement date 09th January 2026	Correct content
1	BIDS CAN BE MADE FOR A MINIMUM OF 2000 EQUITY SHARES AND IN MULTIPLE OF 2000 EQUITY SHARES THEREAFTER.	BIDS CAN BE MADE FOR A MINIMUM OF 4000 EQUITY SHARES AND IN MULTIPLE OF 2000 EQUITY SHARES THEREAFTER.

IN MAKING AN INVESTMENT DECISION, POTENTIAL INVESTORS MUST ONLY RELY ON THE INFORMATION INCLUDED IN THE RED HERRING PROSPECTUS AND THE TERMS OF THE OFFER, INCLUDING THE RISKS INVOLVED AND NOT RELY ON ANY OTHER EXTERNAL SOURCES OF INFORMATION ABOUT THE OFFER AVAILABLE IN ANY MANNER

LISTING: The Equity shares offered through the Red Herring Prospectus are proposed to be listed on EMERGE PLATFORM of National Stock Exchange of India Limited ("NSE EMERGE") in terms of CHAPTER IX of the SEBI (ICDR) Regulation, as amended from time to time. Our company received an approval letter dated November 28, 2025 from NSE for using the name in the offer document for listing of our shares on EMERGE PLATFORM OF NSE. For the purpose of this issue, the Designated Stock exchange will be NSE.

DISCLAIMER CLAUSE OF SECURITIES AND EXCHANGE BOARD OF INDIA ("SEBI"): Since the Offer is being made in terms of chapter IX of the SEBI (ICDR) Regulations, 2018, the Red Herring Prospectus has been filed with SEBI. In terms of the SEBI Regulations, the SEBI shall not offer any observation of the Offer Document. Hence there is no such specific disclaimer clause of SEBI. However, investors may refer to the entire Disclaimer Clause of SEBI beginning on page 261 of the Red Herring Prospectus

DISCLAIMER CLAUSE OF NSE ("NSE EMERGE") (DESIGNATED STOCK EXCHANGE): It is to be distinctively understood that the permission given by NSE should not in any way be deemed of construed that the offer issue document has been approved by NSE nor does it certify the correctness or completeness of any of the offer document. The investor are advised to refer page no. 262 of RHP for the full text of disclaimer clause of NSE

GENERAL RISK

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this issue. For taking an investment decision, investors must rely on their own examination of our Company and the issue including the risks involved. The Equity Shares in the Issue have neither been recommended nor approved by Securities and Exchange Board of India nor does Securities and Exchange Board of India guarantee the accuracy or adequacy of this Prospectus. Specified attention of the investors is invited to the chapter titled "Risk Factors" beginning on page 38 of the Red Herring Prospectus

TOTEM

Forbes Precision Tools and Machine Parts Limited

Registered Office: Forbes' Building, Charanjit Rai Marg, Fort, Mumbai-400 001
CIN: L29256MH2022PLC389649
Tel.: + 91-22-69138900 E-mail: investor.relations@forbesprecision.co.in
Website: www.forbesprecision.co.in

Notice of Extra Ordinary General Meeting and E-voting Information

Notice is hereby given that:

- The Extra Ordinary General Meeting (EGM) of the Members of the Company will be held on Monday, February 2, 2026 at 11.00 a.m. (IST) through Video Conferencing (VC) / Other Audio Visual Means (OAVM) to transact the business as set forth in the Notice dated January 7, 2026. In compliance with general circular no. 03/2025 dated September 22, 2025 issued by the Ministry of Corporate Affairs (MCA), Companies are allowed to hold EGM through VC without physical presence of the Shareholders at a common venue.
- In compliance with the circular electronic copies of the notice of the EGM have been sent to all the shareholders whose email IDs are registered with the Company/Registrar and Transfer Agents (RTA)/Depository Participant (DP) on January 9, 2026.
- Shareholders holding shares either in physical mode or in dematerialized mode as on the cut off date i.e. January 26, 2026 may cast their vote electronically on the business as set forth in the notice of the EGM to the electronic voting system of the NSDL (remote E-voting). The voting right of the shareholders shall be proportionate to the equity shares held by them in the paid up equity share capital of the Company. Members attending the EGM through VC / OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.
- All the shareholders are informed that:
 - The cut off date for determining the eligibility to vote by remote E-voting or by E-voting system at the EGM shall be January 26, 2026.
 - the remote E-voting shall commence on Thursday, January 29, 2026 (9.00 a.m. (IST) and end on Sunday, February 1, 2026 (5.00 p.m. (IST)). Remote E-voting shall not be allowed beyond the aforesaid date and time.
 - Any person holding shares in physical form and non individual shareholders who acquire shares of the company and become a shareholder of the company after the notice of the EGM is being sent and holding shares as on the cut off date as mentioned in the notice, 2026 may obtain the login ID and password by sending a request at evoting@nsdl.com/ . However if he/she is already registered with NSDL for e-voting then he/she can use his/her existing user ID and password for casting the vote.
 - CS Mehul Raval, Company Secretary in Whole Time Practice (ICSI Membership No. ACS-18200 CP No. 24170) has been appointed as the Scrutinizer to scrutinize the voting during the EGM and remote e-voting process in a fair and transparent manner.
- Shareholders may note that:
 - Once the vote on a resolution is cast by the Shareholder, the Shareholder shall not be allowed to change its subsequently.
 - The facility for voting will also be made available during the EGM, and those Shareholder present in the EGM through VC facility, who have not cast their vote on the resolution through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through the e-voting system during the EGM.
 - The Shareholder who are not cast their vote by remote e-voting prior to the EGM may also attend the EGM but shall not be entitled to cast their vote again.
 - Only persons whose name is recorded in the register of shareholders or in the register of beneficial owners maintained by the depositories as on the cut off date shall be entitled to avail the facility of remote e-voting or e-voting at the EGM.
- Shareholders who are holding shares in demat mode and have not updated their KYC details are requested to register the email ID and other KYC details through their depository participants. Shareholders who are holding shares in physical mode and have not updated their KYC details are requested to submit Form ISR 1 and other KYC details with the Company RTA, MUFJG Intime India Private Limited (Formerly Link Intime India Private Limited).
- For the process and manner of e-voting, Members may refer to the instructions in the Notice of EGM and to the Frequently Asked Questions (FAQs) and e-voting user manual available at <https://www.evoting.nsdl.com> or call on: 022 - 4886 7000 or send a request to Ms. Pranjata Pawle at evoting@nsdl.com.
- The notice of EGM is available on the website of the Company at www.forbesprecision.co.in/ website of BSE Limited at www.bseindia.com and on the website NSDL at www.evoting.nsdl.com

For Forbes Precision Tools and Machine Parts Limited
Sd/-
Rupa Khanna
Company Secretary & Compliance Officer

Mumbai, January 9, 2026

KIFS HOUSING FINANCE LIMITED

Registered Office: 6th Floor, KIFS Corporate House, Beside Hotel Planet Landmark, Near Ashok Vatika, BRTS, ISKON - Ambli Road, Bodakdev, Ambli, Ahmedabad, Gujarat - 380054.
Corporate Office: C-202, Lotus Park, Gachham Firth Compound, Western Express Highway, Gurgaon (East), Mumbai - 400063, Maharashtra, India, Ph.No. +91 22 41796400. E-mail: contact@kifshousing.com
Website: www.kifshousing.com CIN : U65922GJ2015PLC085079 RBI COR: DOR-00145

Appendix IV Symbolic Possession Notice (For Immovable Property)

Whereas, the undersigned being the authorized officer of Kifs Housing Finance Limited (KHF) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of power conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by Authorized Officer of the Company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice here by given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken possession of the property described here in below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The Borrowers attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The Borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of KIFS for an amount as mentioned herein under with the interest thereon

Sr. No.	Name of Borrowers /Guarantors & Date of NPA	Demand Notice/Date Amt Outstanding Branch LAN	Detail of Secured Assets:	Possession Notice Date / Type
1.	1. Tej Pratap (Applicant) (Co-Applicant) 2. Jaigovind Shaw (Co-Applicant) 3. Gyanmati Jaigovind (Co-Applicant) NPA : October 10, 2025	Demand Notice Date: November 04, 2025 O/s: Rs. 1642003/- Branch / LAN : Gorakhpur / 30868/ LNHEGOR071481	Arazi No 1120 Mouza, Piprahama Tappa - Pachauri, Pergana - Hasaonah Maghar, Tehsil - Khairati District - Gorakhpur, Uttar Pradesh 273212. Boundaries as Per Sale Deed: East: House Of Kall, West: House Of Jawahar, North: House Of Kall, South : 10 Ft. RCC Road, As Per Site: East: House Of Kall, West: House Of Jawahar, North: House Of Kall, South: 10 Ft. RCC Road.	Symbolic 07- January -2026
2.	1. Dinesh Kumar (Applicant) 2. Seema Devi (Co-Applicant) 3. Purnimal Purnimal (Co-Applicant) NPA : October 10, 2025	Demand Notice Date: November 04, 2025 O/s: Rs. 935099/- Branch / LAN : Ayodhya / 16800/ LNHEAYD012898	Gata No. 210/1 Min, Pergana- Nagar Pashchim, Raj Boks, Ladbaha, Tappa- Suriyar, Tehsil- Harrariya, Basti, Uttar Pradesh 272155. Boundaries as Per Sale Deed, East: Khet of Ram Lagden other, West: Road Paikoiya to Sansaripur, North: Rest Part of Arazi, South: Rest Part of Arazi. As Per Site: East: Plot of Dupara, West: 2011 Wide Road, North: House of Govind Gupta, South:- House of Prem Prakash Veram East.	Symbolic 07- January -2026
3.	1. Mandi Ram (Applicant) 2. Manjiv Devi (Co-Applicant) NPA : October 10, 2025	Demand Notice Date: November 04, 2025 O/s: Rs. 1749693/- Branch / LAN : Lucknow / 10424/ LNHLUDC01204	House Built On Plot No. 49, Over Khasra No. 53, Shiva Green City, Paliya Bioskopur, Nawabganj, Kushiemshi, Bharat Gas Agency, Barabanki (District), Jhansgarbad, Barabanki, Uttar Pradesh 225002 Boundaries as Per Sale Deed, East: Plot No-50, West: Plot No-48, North: 7.5 Mtr. MUD Road, South : Land Seller, As Per Site: East: House Om Prakash, West: Plot No-48, North: 7.5 Mtr. MUD Road, South: Vacant Plot.	Symbolic 07- January -2026

SATUTORY NOTICE TO BORROWERS/GUARANTORS

Borrower(s)/Guarantor(s) are hereby put to caution that the property may be sold at any time herein after by way of public auction/tenders and as such this may also be treated as a notice under Rule 6, 8 & 9 of Security (Interest) Enforcement Rules, 2002. The detailed inventory and Panchnama cannot be recorded due to obstructions as such property has been photographed.

Date: 10.01.2026 | PLACE : Uttar Pradesh
Sd/- Authorised Officer, Kifs Housing Finance Ltd.

Possession Notice (For Immovable Property) Rule 8-(1)

Whereas, the undersigned being the Authorized Officer of IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorized Officer of the company to the Borrower/Co-Borrowers mentioned therein below to repay the amount notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IIFL-HFL for an amount as mentioned herein under with interest thereon. The borrowers attention is invited to provisions of sub-section (8) of section 13 of the Act, if the borrower desires the dues of the "IIFL-HFL" together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred to IIFL-HFL and no further steps shall be taken by IIFL-HFL in respect of sale or transfer of the secured assets.

Name of the Borrower(s)/Co-Borrower(s)	Description of the Secured Asset (Immovable Property)	Total Outstanding Dues (Rs.)	Date of Demand Notice	Date of Possession
Mr. Zaur Rehman, Rehman Cloths House Mr. Faraz Rahman Mrs. Farjana Begum (Prospect No IL1059593)	All that piece and parcel of T/PNo.451, Mohalla Khalif Garvi, Tehsil Sadar, District Shahjahanpur, Uttar Pradesh-242001 Area Admeasuring (IN SQ FT); Property Type: Land; Area, Built Up, Area, Carpet, Area Property Area: 755.00, 82.00, 946.00	Rs.4063503/- Rupees Forty Lakh Fifty Three Thousand Five Hundred Thirty One Only	03-10-2025	06-01-2026
Mrs. Ajay Kumar Mishra Mrs. Sabali (Prospect No IL10773408)	All that piece and parcel of House Part Of Gata No.497, Tulsinagar, Sahauli, Uttar Pradesh-201333 Area Admeasuring (IN SQ FT); Property Type: Land, Area, Built Up, Area, Super, Built Up, Area Property Area: 400.00, 400.00, 400.00	Rs.539771/- Rupees Fifty Three Lakh Twenty Seven Thousand Three Hundred Seven Hundred Seventy Seven Only	08-10-2025	07-01-2026
Mr. Brajesh Kumar Mrs. Kuntia Devi Mrs. Nisiam Braesh (Prospect No IL10535815)	All that piece and parcel of House No 212/160 Admeasuring 450 SQ FT Sina, Rahwan, Haridwar, Near Of Electric Prod Sahauli, Uttar Pradesh-201333 Area Admeasuring (IN SQ FT); Property Type: Land, Area, Built Up, Area Property Area: 450.00, 450.00, 450.00	Rs.327394/- Rupees Three Lakh Twenty Seven Thousand Three Hundred Ninety Four Only	09-10-2025	07-01-2026
Mr. Nokhaila Mrs. Manju Nokhaila (Prospect No IL10558063)	All that piece and parcel of House No.82 Gata No.771 Zingpur Admeasuring 50 sq yds Apmatula Ganj, Aimatulla Ganj, Azmat Ulla Ganj, near of krana store Raabari Uttar Pradesh 229303, INDIA-229303 Area Admeasuring (IN SQ FT); Property Type: Built Up, Area Property Area: 450	Rs.343779/- Rupees Three Lakh Forty Three Thousand Seven Hundred Seventy Nine Only	09-10-2025	07-01-2026

For further details please contact to Authorised Officer at Branch Office : 1017, Tenth Floor, Cyber Heights, TC/22 and TC/55, VibhutiKhand, Gomti Nagar, Lucknow - 226 010 or Corporate Office : IIFL Tower, Plot No. 98, Udyog Vihar, Ph-II IV Gurgaon, Haryana
Place : Lucknow : Date : 10-01-2026
Sd/- Authorised Officer, For IIFL Home Finance Ltd.

Utkarsh Small Finance Bank
Aapki Ummeed Ka Khaata
(A Scheduled Commercial Bank)

Zonal Office: 9B, Pusa Road, Rajendra Place, New Delhi, Pincode - 110 060.
Registered Office: Utkarsh Tower, NH - 31 (Airport Road), Sehmulpur, Kazi Sarai, Harhua, Varanasi, UP-221 105.

Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002.

POSSESSION NOTICE FOR IMMOVABLE PROPERTY

Notice is hereby given under the securitization and reconstruction of financial assets and enforcement (security) interest Act, 2002 and in exercise of powers conferred under 13(12) read with rule 3 of security interest (enforcement) rules 2002, the authorised officer issued a demand notice on the dates against each account as mentioned hereinafter, calling them to repay the amount within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the under noted borrowers having failed to repay the amount that the undersigned has taken Possession of the properties described herein below in exercise of powers conferred on him/her under section 13(4) of the said act read with rule 8 of the said rules on the dates mentioned against each account. The borrower in particular and the public in general is hereby cautioned not to deal with the properties and any dealing with the properties will be subject to the charge of **UTKARSH SMALL FINANCE BANK LIMITED** for the amounts and interests thereon mentioned against each account herein below:

The attention of the borrowers detailed hereunder is invited to the provisions of subsection (8) of section 13 of the act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Branch	Name of the Account	Name of the Borrower/ Guarantor (Owner of the Property)	Date of Demand Notice	Date of Possession Notice	Amount Outstanding as on the date of Demand Notice
1	Amritsar	Mr. Jaswant Singh Account Number 156206000 0006001	Mr. Jaswant Singh S/o Mr. Pal Singh (Borrower/Mortgagor) Mrs. Manpreet Kaur W/o Mr. Jaswant Singh (Co-Borrower)	26-08-2025	08-01-2026	₹ 20,57,937/-

Description of Property/ies: All that part and parcel of the Residential/Commercial(Mixed) Property measuring 11 Marlas khata/khatoni no. 162/326 khasra no. 457/0-11)as per jamabandi 2015-2016 situated in Muradpur, Ward No-17 Tehsil and District Tarn Taran. Property Bounded by- East: House of Ajit Singh West: Muradpur Road towards Godown and door of Shops North: Property of Boota Singh Truck's wala South: Gali.

Date: 10/01/2026
Place: Punjab
Sd/-
(Authorized Officer)
Utkarsh Small Finance Bank Ltd.

AU Small Finance Bank Limited
(A SCHEDULED COMMERCIAL BANK)

Regd. Office :- 19-A, Dhuleswar Garden, Ajmer Road, Jaipur-302001, (CIN : L36911RJ1999PLC011381)

APPENDIX IV (SEE RULE 8(I) POSSESSION NOTICE)

Whereas, the undersigned being the Authorized Officer of the AU Small Finance Bank Limited (

फॉर्म-ए सार्वजनिक सूचना

(इंसॉल्वेंसी एंड बैंक्रप्सी बोर्ड ऑफ इंडिया (कारपोरेट व्यक्तियों के लिए
इंसॉल्वेंसी प्रस्ताव प्रक्रिया) विनियमों, 2016 की विनियम 6 के अधीन)
स्टेन कार्स प्राइवेट लिमिटेड के ऋणियों के ध्यान हेतु

संबंधित विवरण

1.	कॉर्पोरेट ऋणी का नाम	स्टेन कार्स प्राइवेट लिमिटेड
2.	कॉर्पोरेट ऋणी के समावेश की तिथि	27.10.1993
3.	प्राधिकारी जिसके अंतर्गत कॉर्पोरेट व्यक्ति समावेश/पंजीकृत है	आरओसी- दिल्ली
4.	कॉर्पोरेट पहचान नंबर/ कॉर्पोरेट ऋणी का सीमित देयता पहचान नंबर	U74899DL1993PTC055815
5.	कॉर्पोरेट ऋणी के पंजीकृत कार्यालय तथा प्रधान कार्यालय का पता	58, पीकेटी-ई, सेक्टर -1, बवाना डीएसआईआईडीसी, नई दिल्ली, दिल्ली, भारत-110039
6.	कॉर्पोरेट ऋणी के परिशोधन की शुरुआती तिथि	26.11.2025 (आईआरपी की नियुक्ति के लिए संशोधित आदेश 08.01.2026 को अपलोड किया गया)
7.	दिवालियापन प्रस्ताव प्रक्रिया के समापन की अनुमानित तिथि	07.07.2026
8.	अंतरिम प्रस्ताव पेशेवर के रूप में कार्यरत दिवालियापन पेशेवर का नाम व पंजीकरण नंबर	परमिन्द्र सिंह भुल्लर, रजि. नं.: IBBI/IPA-002/IP-N01127/2021-2022/13700
9.	अंतरिम प्रस्ताव पेशेवर का पता व इ-मेल जैसा कि बोर्ड के साथ पंजीकृत है।	ई-10/313, मंगल पुरी गली, घानूपुर रोड, खंडवाला, पानी की टंकी के पास, अमृतसर- 143104, पंजाब ईमेल: advocate.psb@gmail.com
10.	अंतरिम प्रस्ताव पेशेवर से पत्राचार के लिए प्रयोग की जाने वाली इमेल तथा पता	प्लॉट नं डी-190, तीसरी मंजिल, सेक्टर-74, इंडस्ट्रियल एरिया, फेज-8बी, एसएस नगर, मोहाली-160071, पंजाब ईमेल: stancarcirp@gmail.com
11.	दावों को प्रस्तुत करने की अंतिम तिथि	22.01.2026 (आईआरपी की नियुक्ति के आदेश अपलोड होने की तारीख से 14 दिन बाद)
12.	अंतरिम प्रस्ताव पेशेवर द्वारा निर्धारित धारा 21 की उप-धारा (6ए) के खण्ड (बी) के अधीन ऋणी की श्रेणी, यदि कोई है	लागू नहीं
13.	श्रेणी में ऋणी के प्राधिकृत प्रतिनिधि के रूप में चिह्नित दिवालियापन पेशेवर के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14.	(क) संबंधित फार्म और (ख) प्राधिकृत प्रतिनिधि का विवरण पर उपलब्ध है:	https://ibbi.gov.in/en/home/downloads लागू नहीं

एतद्वारा सूचना दी जाती है कि नेशनल कंपनी लॉ ट्रिब्यूनल, नई दिल्ली बेंच (कोर्ट-2) ने दिनांक 26 नवंबर 2025 (आदेश 08.01.2026 को अपलोड किया गया) को **स्टेन कार्स प्राइवेट लिमिटेड** की कारपोरेट दिवालियापन प्रस्ताव प्रक्रिया को शुरू करने का आदेश दिया है।

स्टेन कार्स प्राइवेट लिमिटेड के लेनदारों को प्रविष्टि नंबर 10 के अंतर्गत वर्णित पतों पर अंतरिम प्रस्ताव पेशेवर को 22.01.2026 या उस से पूर्व अपने दावों को प्रमाण सहित प्रस्तुत करने के लिए एतद्वारा आमंत्रित किया जाता है।

वित्तीय ऋणधारकों को केवल इलैक्ट्रॉनिक तरीके द्वारा अपने दावों का प्रमाण प्रस्तुत करना होगा। अन्य सभी ऋणधारकों को अपने दावे व्यक्ति, डाक द्वारा या इलैक्ट्रॉनिक तरीके द्वारा प्रस्तुत कर सकते हैं।

प्रविष्टि नंबर 12 के अंतर्गत सूचीबद्ध अनुसार श्रेणी से संबंधित वित्तीय ऋणधारकों को फार्म सीए में श्रेणी के प्राधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि संख्या 13 के अंतर्गत सूचीबद्ध 3 दिवालियापन पेशेवरों से प्राधिकृत प्रतिनिधि की वरीयता को दर्शाना होगा-लागू नहीं।

गलत या भ्रामक प्रमाणों को प्रस्तुत करना जुर्माने का हकदार होगा।

हस्ता/-

परमिन्द्र कुमार भुल्लर

रजि. नं.: IBBI/IPA-002/IP-N01127/2021-2022/13700

एफए 30.06.2026 तक वैध है

अंतरिम प्रस्ताव पेशेवर

कृते स्टेन कार्स प्राइवेट लिमिटेड

ईमेल- stancarcirp@gmail.com

दिनांक: 10.01.2026

स्थान: एसएस नगर

फॉर्म-ए
सार्वजनिक सूचना

(इंसाॅल्वेंसी एंड बैंक्रप्सी बोर्ड ऑफ इंडिया (कारपोरेट व्यक्तियों के लिए
इंसाॅल्वेंसी प्रस्ताव प्रक्रिया) विनियमों, 2016 की विनियम 6 के अधीन)
स्टेन कार्स प्राइवेट लिमिटेड के ऋणियों के ध्यान हेतु

संबंधित विवरण

1.	कॉर्पोरेट ऋणी का नाम	स्टेन कार्स प्राइवेट लिमिटेड
2.	कॉर्पोरेट ऋणी के समावेश की तिथि	27.10.1993
3.	प्राधिकारी जिसके अंतर्गत कॉर्पोरेट व्यक्ति समावेश/पंजीकृत है	आरओसी- दिल्ली
4.	कॉर्पोरेट पहचान नंबर/ कॉर्पोरेट ऋणी का सीमित देयता पहचान नंबर	U74899DL1993PTC055815
5.	कॉर्पोरेट ऋणी के पंजीकृत कार्यालय तथा प्रधान कार्यालय का पता	58, पीकेटी-ई, सेक्टर -1, बवाना डीएसआईआईडीसी, नई दिल्ली, दिल्ली, भारत-110039
6.	कॉर्पोरेट ऋणी के परिशोधन की शुरुआती तिथि	26.11.2025 (आईआरपी की नियुक्ति के लिए संशोधित आदेश 08.01.2026 को अपलोड किया गया)
7.	दिवालियापन प्रस्ताव प्रक्रिया के समापन की अनुमानित तिथि	07.07.2026
8.	अंतरिम प्रस्ताव पेशेवर के रूप में कार्यरत दिवालियापन पेशेवर का नाम व पंजीकरण नंबर	परमिन्द्र सिंह भुल्लर, रजि. नं.: IBBI/IPA-002/IP-N01127/2021-2022/13700
9.	अंतरिम प्रस्ताव पेशेवर का पता व इ-मेल जैसा कि बोर्ड के साथ पंजीकृत है।	ई-10/313, मंगल पुरी गली, घानूपुर रोड, खंडवाला, पानी की टंकी के पास, अमृतसर- 143104, पंजाब ईमेल: advocate.psb@gmail.com
10.	अंतरिम प्रस्ताव पेशेवर से पत्राचार के लिए प्रयोग की जाने वाली इमेल तथा पता	प्लॉट नं डी-190, तीसरी मंजिल, सेक्टर-74, इंडस्ट्रियल एरिया, फेज-8बी, एसएस नगर, मोहाली-160071, पंजाब इमेल: stancarcirp@gmail.com
11.	दावों को प्रस्तुत करने की अंतिम तिथि	22.01.2026 (आईआरपी की नियुक्ति के आदेश अपलोड होने की तारीख से 14 दिन बाद)
12.	अंतरिम प्रस्ताव पेशेवर द्वारा निर्धारित धारा 21 की उप-धारा (6ए) के खण्ड (बी) के अधीन ऋणी की श्रेणी, यदि कोई है	लागू नहीं
13.	श्रेणी में ऋणी के प्राधिकृत प्रतिनिधि के रूप में चिह्नित दिवालियापन पेशेवर के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14.	(क) संबंधित फार्म और (ख) प्राधिकृत प्रतिनिधि का विवरण पर उपलब्ध है:	https://ibbi.gov.in/en/home/downloads लागू नहीं

एतद्वारा सूचना दी जाती है कि नेशनल कंपनी लॉ ट्रिब्यूनल, नई दिल्ली बेंच (कोर्ट-2)ने दिनांक 26 नवंबर 2025 (आदेश 08.01.2026 को अपलोड किया गया) को **स्टेन कार्स प्राइवेट लिमिटेड** की कारपोरेट दिवालियापन प्रस्ताव प्रक्रिया को शुरू करने का आदेश दिया है।

स्टेन कार्स प्राइवेट लिमिटेड के लेनदारों को प्रविष्टि नंबर 10 के अंतर्गत वर्णित पतों पर अंतरिम प्रस्ताव पेशेवर को 22.01.2026 या उस से पूर्व अपने दावों को प्रमाण सहित प्रस्तुत करने के लिए एतद्वारा आमंत्रित किया जाता है।

वित्तीय ऋणधारकों को केवल इलैक्ट्रॉनिक तरीके द्वारा अपने दावों का प्रमाण प्रस्तुत करना होगा। अन्य सभी ऋणधारकों को अपने दावे व्यक्ति, डाक द्वारा या इलैक्ट्रॉनिक तरीके द्वारा प्रस्तुत कर सकते हैं।

प्रविष्टि नंबर 12 के अंतर्गत सूचीबद्ध अनुसार श्रेणी से संबंधित वित्तीय ऋणधारकों को फार्म सीए में श्रेणी के प्राधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि संख्या 13 के अंतर्गत सूचीबद्ध 3 दिवालियापन पेशेवरों से प्राधिकृत प्रतिनिधि की वरीयता को दर्शाना होगा-लागू नहीं।

गलत या भ्रामक प्रमाणों को प्रस्तुत करना जुर्माने का हकदार होगा।

हस्ता/-

परमिन्द्र कुमार भुल्लर

रजि. नं.: IBBI/IPA-002/IP-N01127/2021-2022/13700

एएफए 30.06.2026 तक वैध है

अंतरिम प्रस्ताव पेशेवर

कृते स्टेन कार्स प्राइवेट लिमिटेड

ईमेल- stancarcirp@gmail.com

दिनांक: 10.01.2026

स्थान: एसएस नगर

(ਵਾਰਮ ਓ)
ਜਨਤਕ ਘੋਸ਼ਣਾ

(ਦੀਵਾਲਾ ਅਤੇ ਦੀਵਾਲੀਆਪਣ ਬਾਰੇ ਆਫ ਇੰਡੀਆ (ਕਾਰਪੋਰੇਟ ਵਿਅਕਤੀਆਂ ਲਈ ਦੀਵਾਲੀਆਪਣ ਰੈਜੂਲੇਸ਼ਨ ਦੀ ਪ੍ਰਕਿਰਿਆ) ਰੈਜੂਲੇਸ਼ਨ, 2016 ਦੇ ਰੈਜੂਲੇਸ਼ਨ 6 ਤਹਿਤ)

ਸਟੈਨ ਕਾਰਜ ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਿਡ ਦੇ ਲੈਣਦਾਰਾਂ ਦੇ ਧਿਆਨ ਹਿੱਤ

ਸੰਬੰਧਤ ਵੇਰਵੇ

1.	ਕਾਰਪੋਰੇਟ ਕਰਜ਼ਦਾਰ ਦਾ ਨਾਂ	ਸਟੈਨ ਕਾਰਜ ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਿਡ
2.	ਕਾਰਪੋਰੇਟ ਕਰਜ਼ਦਾਰ ਦੇ ਸੂਚੀਬੱਧ ਹੋਣ ਦੀ ਮਿਤੀ	27/10/1993
3.	ਅਧਿਕਾਰੀ ਜਿਸ ਦੇ ਅਧੀਨ ਕਾਰਪੋਰੇਟ ਕਰਜ਼ਦਾਰ ਸੂਚੀਬੱਧ/ਰਜਿਸਟਰਡ ਹੈ।	ਆਰਜਿਸੀ-ਦਿੱਲੀ
4.	ਕਾਰਪੋਰੇਟ ਕਰਜ਼ਦਾਰ ਦਾ ਕਾਰਪੋਰੇਟ ਡਿਨਾਮਿਕ ਨੰਬਰ/ਸੀਮਤ ਦੇਣਦਾਰੀਆਂ ਪਹਿਛਾਣ ਨੰਬਰ।	U74899DL1993PTC055815
5.	ਕਾਰਪੋਰੇਟ ਕਰਜ਼ਦਾਰ ਦੇ ਰਜਿਸਟਰਡ ਦਫਤਰ ਅਤੇ ਮੁਖ ਦਫਤਰ (ਜੇ ਹੋਵੇ) ਦਾ ਪਤਾ	58, PKT-E, ਸੈਕਟਰ 1, ਬਵਲਾ DSIIDC, ਨਵੀਂ ਦਿੱਲੀ, ਦਿੱਲੀ, ਭਾਰਤ-110039
6.	ਕਾਰਪੋਰੇਟ ਕਰਜ਼ਦਾਰ ਦੇ ਦੀਵਾਲੀਆ ਸ਼ੁਰੂ ਹੋਣ ਦੀ ਮਿਤੀ	26.11.2025 (ਆਈਆਰਪੀ ਦੀ ਨਿਯੁਕਤੀ ਲਈ ਸੋਧਿਆ ਹੁਕਮ ਜੋ ਮਿਤੀ 08.01.2026 ਨੂੰ ਅਪਲੋਡ ਕੀਤਾ)
7.	ਦੀਵਾਲੀਆ ਰੈਜੂਲੇਸ਼ਨ ਪ੍ਰਕਿਰਿਆ ਦੇ ਚੋਟ ਹੋਣ ਦੀ ਅਨੁਮਾਨਤ ਮਿਤੀ	07.07.2026
8.	ਦੀਵਾਲੀਆ ਪੇਸ਼ੇਵਰ ਜੋ ਕਿ ਅੰਤਰਿਮ ਰੈਜੂਲੇਸ਼ਨ ਪੇਸ਼ੇਵਰ ਦੇ ਤੌਰ 'ਤੇ ਕਾਰਜਸ਼ੀਲ ਹੈ ਦਾ ਰਜਿਸਟ੍ਰੇਸ਼ਨ ਨੰਬਰ ਅਤੇ ਨਾਂ	ਪਰਮਿੰਦਰ ਸਿੰਘ ਭੁੱਲਰ ਰਜਿ. ਨੰ. IBBI/IPA-002/IP-N01127/2021-2022/13700
9.	ਅੰਤਰਿਮ ਰੈਜੂਲੇਸ਼ਨ ਪੇਸ਼ੇਵਰ ਦਾ ਬੋਰਡ ਕੋਲ ਰਜਿਸਟਰਡ ਹੋਣ ਦਾ ਪਤਾ ਅਤੇ ਈਮੇਲ	ਈ-10/313, ਮੰਗਲ ਪੁਰੀ ਰਸੀ, ਘਨੂਪੁਰ ਰੋਡ, ਖੰਡਵਾਲਾ, ਨੇੜੇ ਵਾਟਰ ਟੈਂਕ, ਅੰਮ੍ਰਿਤਸਰ 143105, ਪੰਜਾਬ ਈਮੇਲ : advocate.psb@gmail.com
10.	ਅੰਤਰਿਮ ਰੈਜੂਲੇਸ਼ਨ ਪੇਸ਼ੇਵਰ ਨਾਲ ਹੋਰਰ ਵਿਚਾਰ ਕਰਨ ਦਾ ਈਮੇਲ ਅਤੇ ਪਤਾ ਜੋ ਕਿ ਬੋਰਡ ਵਿਚ ਦਰਜ ਹੈ।	ਪਲਾਟ ਨੰ ਡੀ-190, ਭੀਮੀ ਮੰਜਿਲ, ਸੈਕਟਰ 74, ਉਦਯੋਗਿਕ ਖੇਤਰ, ਫੇਜ਼ 3ਬੀ, ਐਸਏਐਸ ਨਗਰ ਮੋਹਾਲੀ, 160071, ਪੰਜਾਬ ਈਮੇਲ : stancarcirp@gmail.com
11.	ਦਾਅਵੇ ਪੇਸ਼ ਕਰਨ ਦੀ ਆਖਰੀ ਮਿਤੀ	22.01.2026 (ਆਈਆਰਪੀ ਨਿਯੁਕਤੀ ਦੇ ਹੁਕਮ ਦੇ ਅਪਲੋਡ ਹੋਣ ਦੀ ਮਿਤੀ ਤੋਂ 14 ਦਿਨਾਂ ਉਪਰੰਤ)
12.	ਅੰਤਰਿਮ ਰੈਜੂਲੇਸ਼ਨ ਪੇਸ਼ੇਵਰ ਦੁਆਰਾ ਕੈਲਕੁਲੇਟ ਕੀਤੇ 21 ਦੇ ਉਪ ਕੈਲਕੁਲੇਟ (6ਵੇਂ) ਦੀ ਕਲਾਸ (ਬੀ) ਅਧੀਨ ਨਿਰਧਾਰਤ ਲੈਣਦਾਰਾਂ ਦਾ ਵਰਗੀਕਰਨ	ਲਾਗੂ ਨਹੀਂ
13.	ਪਹਿਲਾ ਤੀਜੇ ਦੀਵਾਲੀਆ ਪੇਸ਼ੇਵਰਾਂ ਦੇ ਨਾਂ ਜੋ ਇਕ ਕਲਾਸ (ਹਰ ਇਕ ਕਲਾਸ ਵਿਚ 3 ਨਾਂ) ਦੇ ਲੈਣਦਾਰਾਂ ਦੇ ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧੀ ਦੇ ਰੂਪ ਵਿਚ ਕਾਰਜ ਕਰਨਗੇ	ਲਾਗੂ ਨਹੀਂ
14.	ਉ. ਸੰਬੰਧਤ ਵਾਰਮ ਅਤੇ ਬੀ. ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧੀਆਂ ਦਾ ਵੇਰਵਾ ਉਪਲੱਬਧ ਹੈ :	https://ibbi.gov.in/en/home/downloads ਲਾਗੂ ਨਹੀਂ

ਨੋਟਿਸ ਦਿੱਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਨੇਸ਼ਨਲ ਕੰਪਨੀ ਲਾਅ ਟ੍ਰਿਬਿਊਨਲ, ਨਵੀਂ ਦਿੱਲੀ ਬੈਂਚ (ਕੋਰਟ-2) ਨੇ ਸਟੈਨ ਕਾਰਜ ਪ੍ਰਾਈਵੇਟ ਲਿਮ. ਦੇ ਮਿਤੀ 26.11.2025 (ਹੁਕਮ ਮਿਤੀ 08.01.2026 ਨੂੰ ਅਪਲੋਡ ਕੀਤਾ ਗਿਆ) ਨੂੰ ਕਾਰਪੋਰੇਟ ਇਨਸੋਲਵੈਂਸੀ ਰੈਜੂਲੇਸ਼ਨ ਦੀ ਪ੍ਰਕਿਰਿਆ ਸ਼ੁਰੂ ਕਰਨ ਦੇ ਹੁਕਮ ਦਿੱਤੇ ਹਨ।

ਸਟੈਨ ਕਾਰਜ ਪ੍ਰਾਈਵੇਟ ਲਿਮ. ਦੇ ਲੈਣਦਾਰਾਂ ਨੂੰ ਉਨ੍ਹਾਂ ਦੇ ਦਾਅਵੇ ਸਬੂਤਾਂ ਸਮੇਤ ਮਿਤੀ 22.01.2026 ਤੱਕ ਜਾਂ ਪਹਿਲਾਂ ਅੰਤਰਿਮ ਰੈਜੂਲੇਸ਼ਨ ਪੇਸ਼ੇਵਰ ਨੂੰ ਇਦਰਾਜ ਨੰਬਰ 10 ਅਧੀਨ ਦੱਸੇ ਪਤੇ 'ਤੇ ਭੇਜਣ ਲਈ ਆਖਿਆ ਜਾਂਦਾ ਹੈ।

ਵਿਤੀ ਲੈਣਦਾਰ ਆਪਣੇ ਦਾਅਵੇ ਦੇ ਸਬੂਤ ਕੇਵਲ ਇਲੈਕਟ੍ਰੋਨਿਕ ਮਾਧਿਅਮ ਰਾਹੀਂ ਹੀ ਪੇਸ਼ ਕਰਨਗੇ। ਹੋਰ ਲੈਣਦਾਰ ਆਪਣੇ ਦਾਅਵੇ ਲਿਖੀ ਰੂਪ, ਡਾਕ ਰਾਹੀਂ ਜਾਂ ਇਲੈਕਟ੍ਰੋਨਿਕ ਮਾਧਿਅਮ ਰਾਹੀਂ ਪੇਸ਼ ਕਰ ਸਕਦੇ ਹਨ।

ਇਦਰਾਜ ਨੰਬਰ 12 ਵਿਖੇ ਦਰਸਾਏ ਮੁਤਾਬਕ ਇਕ ਕਲਾਸ ਨਾਲ ਸੰਬੰਧਤ ਵਿਤੀ ਲੈਣਦਾਰ ਇਦਰਾਜ ਨੰਬਰ 13 ਵਿਖੇ ਦਰਸਾਏ 3 ਇਨਸੋਲਵੈਂਸੀ ਪੇਸ਼ੇਵਰ ਵਿਚੋਂ ਇਕ ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧੀ ਦੀ ਚੋਣ ਕਰੇਗਾ ਜੋ ਕਲਾਸ ਵਾਰਮ ਸੀਏ ਦੇ ਅਧਿਕਾਰਤ ਪ੍ਰਤੀਨਿਧੀ ਵਜੋਂ ਕਾਰਜ ਕਰੇਗਾ-ਲਾਗੂ ਨਹੀਂ।

ਭੁੱਲੇ ਜਾਂ ਗੁੰਮਰਾਹਕੁੰਨ ਦਾਅਵੇ ਦੇ ਸਬੂਤ ਪੇਸ਼ ਕਰਨ 'ਤੇ ਜੁਰਮਾਨਾ ਵੀ ਹੋ ਸਕਦਾ ਹੈ।

ਸਹੀ/-

ਪਰਮਿੰਦਰ ਸਿੰਘ ਭੁੱਲਰ

ਰਜਿ. ਨੰ. IBBI/IPA-002/IP-N01127/2021-2022/13700

ਏਅੇਫਏ ਮਿਤੀ 30.06.2026 ਤੱਕ ਵੇਧ

ਅੰਤਰਿਮ ਰੈਜੂਲੇਸ਼ਨ ਪੇਸ਼ੇਵਰ

ਲਈ ਸਟੈਨ ਕਾਰਜ ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਿਡ

ਈਮੇਲ: stancarcirp@gmail.com

ਮਿਤੀ: 10.01.2026

ਸਥਲ: ਐਸਏਐਸ ਨਗਰ

